

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S AADINATH POLYFAB PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AADINATH POLYFAB PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24/06/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25209MH2008PTC183886
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO H - 25, ADDL. M.I.D.C., INDUSTRIAL AREA KUDAVALI VILLAGE, MURBAD, DIST - THANE MURBAD MH 421401
6.	Insolvency commencement date in respect of corporate debtor	24/02/2023 (Order communicated on 01/03/2023)
7.	Estimated date of closure of insolvency resolution process	30/08/2023 (180 Days from the date of communication of the order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashutosh Baliarsing IBBI/IPA-003/IPN00284/2020-2021/13394
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B202, Gundecha Heights LBS Marg, Kanjurmarg (W), Mumbai 400078 ashutoshsb@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B202, Gundecha Heights LBS Marg, Kanjurmarg (W), Mumbai 400078 ashutoshsb@gmail.com
11.	Last date for submission of claims	16/03/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Physical Address: Same as 10	Web link: https://ibbi.gov.in/en/home/downloads

It is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/S AADINATH POLYFAB PRIVATE LIMITED on 24/02/2023.

Creditors of M/S AADINATH POLYFAB PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 16/03/2023 to the interim resolution professional at the address mentioned against entry No. 10.

Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, or by electronic means.

Financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Signature of Interim Resolution Professional : **Ashutosh Baliarsing**

Date : 03/03/2023

IBBI/IPA-003/IPN00284/2020-2021/13394

Place : Mumbai



(Handwritten signature)